

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.30/14/2017
RT CP No.179/Chd/Hry/2017**

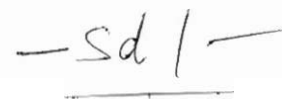
In the matter of:

Vatika Limited.

.....Petitioner.

Present: Mr.Ranjeet Pandey, Practising Company Secretary for
the petitioner.

This petition was filed just one month after the passing
of special resolution for converting the public company into a private
limited company. This petition would thus be premature as the
minimum waiting time is three months from the date of passing of the
resolution as per rule 68 of the NCLT Rules. Learned counsel for the
petitioner seeks and permitted to withdraw the instant petition with
liberty to file fresh petition on the same cause of action.



(Justice R.P.Nagrath)
Member (Judicial)



July 11, 2017.
Ashwani